

30/100
CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH
GUWAHATI-05

(DESTRUCTION OF RECORD RULES, 1990)

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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

GUWAHATI BENCH: GUWAHATI, 5 (FORM NO. 4)
ORDER SHEET. (See Rule-42)

APPLICATION NO. 302/2000

Applicant(s) Md. Amanul Haque.

Respondents(s) Union of India and or.

Advocate for Applicant(s) Mr. B. Malakar.

Advocate for Respondent(s) C.G.S.C.

Notes of the Registry

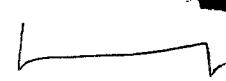
DATE

ORDER OF THE TRIBUNAL

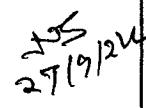
27.9.2000

Present: Hon'ble Mr Justice D.N. Chowdhury,
Vice-Chairman

Heard Mr B. Malakar, learned counsel
for the applicant and Mr A. Deb Roy, learned
Sr. C.G.S.C. The application is admitted. Issue
notice. Call for the records. List the case for
orders on 6.11.00. Meanwhile the applicant
shall not be ousted from service.

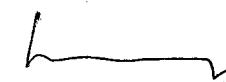

Vice-Chairman

nkm

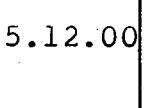

27/9/2000

6.11.2000

Four weeks time allowed for filing of
written statement on the prayer of Mr A. Deb
Roy, learned Sr. C.G.S.C.. List it on 5.12.00 for
orders.


Vice-Chairman

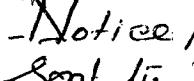
nkm


5.12.00

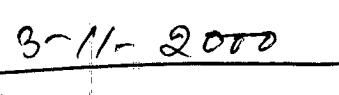
Heard Mr. B. Malakar, learned
counsel for the applicant and Mr. A. Deb
Roy, learned Sr. C.G.S.C. for the
respondents.

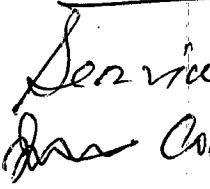
The matter pertains to grant of
temporary status in the light of the
Casual Labourer (Grant of Temporary
Status and Regularisation) Scheme, 1989
as amended from time to time.. The


Contd...


B
nkm
10/10/2000
Notice prepared and
sent to DIs for transmission to
respondent No 1 to 3 with
DINo 2211 to 2213 dt/d
10/10/2000:


5.10.00


3-11-2000


Service copy is not
done completed.


Boro

✓ (2) O.A. No. 302/2000

(1) Service report are still awaited.

(2) No. Wks has been filed.

BB
4/12/2000

5.12.00 applicant is one of such casual employee who claimed that he has completed the period prescribed by the scheme and his case was also recommended by the appropriate authority. Mr. A. Deb Roy, Sr. C.G.S.C. has stated that cases are under consideration and within a period of three months the respondents are expected to complete the process of consideration.

In view of the statement made at the bar I do not find any useful purpose to pursue the matter. In the circumstances, the respondents are directed to complete the process for consideration of the case of the applicant within a period of three months.

With the above directions made above, the application is disposed of. There shall be however no order as to costs.

[Signature]
Vice-Chairman

trd

VS
5/12/2000

691 26 SEP 2000
Guwahati Bench
IN THE CENTRAL ADMINISTRATIVE TRIBUNAL:::GUWAHATI BENCH

GUWAHATI.

O.A. NO. 302 / 2000

Md. Amanul Haque

- Vs.

Union of India & Ors.

I N D E X

<u>Particulars</u>	<u>Annexure</u>	<u>Page</u>
1. Application u/s		
19 of the CAT		
Act.		
2. Verification		
3. Annexure	-A	
4. Annexure	-B	
5. Annexure	- C	
6. Annexure	- D	
7. Annexure		

Filed by
Advocate.

Md. Amanul Haque

Filed by -
Md. Amanul Haque
Advocate
Pho:
Bhupeshwaranay
25/01/2001

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: : GUWAHATI BENCH

GUWAHATI.

An application under Section 19
of the Central Administrative Tribunal
Act 1985.

Date of filing :

Regisgration No : 302

Signature :

REGISTRAR

Contd.... 2/

Md. Amanul Haque

1. Particulars of the applicant : (i) Md. Amanul Haque
Son of Md. Azim Uddin
Village Bhmolla,
P.O. Bahmolla,
District Darrang, Assam

1. (a) Particulars of the respondents : (i) The Union of India,
represented by the Chief
General Manager, Assam
Telecom Cercle, S.R. Bora
land, Ulubari, Guwahati.

(ii) The Chief Engineer (Civil),
Telecom (C), Assam Zone,
Ulubari

(iii) Assistant Engineer
Telecom (C) Sub-Division,
C.R. Das Road, Dhubri.

(b) Address for service:
of notices As above

(c) Particulars of the :
orders against which
this application has
been made Office order No.1(40)94/CE-
ASM/GHY/3710, dtd. 19th
Sept, 2000 granting temporary
status to casual mojdurs
working in Civil Wings in
Assam.

Contd.... 2/-

Md. Amanul Haque

2. Jurisdiction of the Tribunal. : The applicant declares that the subject matter of this application is within the jurisdiction of this Tribunal

3. Limitation. : The applicant further declares that the application is within the limitation prescribed by Section 21 of the CAT Act 1985.

4. Facts of the case : (i) The applicant is working under Respondent No. 3 as Casual employee and posted at Bongaigaon. The applicant was originally engaged on 1-3-97 and he has, by now, completed seven years of continuous service in the department. In the year 1997, the petitioner completed 242 days continuous service in the department as Casula Mojdur as certified by the Respondent No.3.

(ii) That the applicant was recommended by the Superintending Engineer, (HQ) for grant of temporary status vide letter NO. 1(40)94/CE/NEZ/Ghy/152, dtd. 12/2/98

Md. Anamul Haque.

Contd..4/

The recommendation was made to the Respondent No.1. It is the normal practice followed in the department that the employees recommended for grant of temporary status are given such status paving their way for regular absorption in the department. But after such recommendation, the Respondent No.1 instead of granting the temporary status resorted to action for termination of service of the Casual employees. The applicant having come to know about the subject apprehended again approached this Hon'ble Tribunal by filing an application under section 19 of the Central Administrative Tribunal Act, 1985 which was registered as O.A. No. 142/98 wherein stay order not oust the applicant was passed by this Hon'ble Tribunal. In this way, there were 22 applicants including the present applicant.

(III) That the said original application finally disposed off by judgment and order, dated 31-8-99. The operative portion of the Judgment and order is quoted below:

" In view of the above, we dispose of these applications with direction to the Respondents to examine the case of each applicant. The applicants may file representations individually within a period of one month from the date of receipt of the order and if such representations are filed individually the Respondents shall scrutinise and examine each case in consultation with the records and thereafter pass a reasoned order on merits of each case within a period of six months

Md. Anamul Haque.

Contd...

thereafter. The interim order passed in any of the case shall remain in force till the disposal of the representations."

(iv) That the judgment being passed as above, the Respondent No. 2 vide office Order, dtd. No. 1.(40)94/CE/ASM/GHY/3710, dtd. 19-9-2000 granted temporary status to 15 Casual Mojdurs working in the Civil Wing of the Telecom department. In this office order, the name of the applicant was not included.

A copy of the said order, dtd. 19-9-2000, is annexed herewith and marked as ANNEXURE-A to this application.

(v) That the applicant begs to state that he has fulfilled the requisite condition for grant of Temporary status as may be evident from the certificate issued by the Respondent No.3 under whose administrative control, the applicant has been working. In the order, dated 19-9-2000, it has been stated:

'..... Temporary status is hereby conferred upon the following casual labourers who had worked 240 days or more in a year preceding August, 1998 and were in engagement in August, 1998 with effect Ist September, 1999, under Casual Labourers (Grant of Temporary Status) Scheme of Department of Telecommunication,
Md. Amanul Haque. Contd...

1989 as amended from time to time.'

This being the sole consideration for grant of temporary status to the Casual Mazdoors, the non-inclusion of the name of the petitioner is illegal and it is arbitrary as it is on record that the applicant was originally engaged on 1-3-1997 and he has completed 242 days of continuous service in the capacity of Casual Mazdoor till August, 1998.

A copy of the certificate issued alongwith the recommendation are annexed herewith and marked as ANNEXURES- B, and B₁, respectively.

(vi) That the applicant begs to state that pursuant to the order passed by the Respondent No. 2 vide letter No. Estt.9/12(Pt-I)101m, dtd. 7/7/2000, the District Manager, Bongaigaon, granted temporary status to 78 Casual Mazdoors wherein person appointed on 1.5.97 was also included. This shows that non-inclusion of the name of the applicant in the said list was arbitrary and illegal and he having been appointed initially on 1-3-97.

Contd.... 7/-

Md. Amanul Haque -

A copy of the said list is annexed herewith and marked as ANNEXURE-C to this application.

(vii) That the applicant begs to state that he was paid wages from 1-3-97 to 20-9-98 as per DTO's letter NO. 269-II/90-STN-II/, dtd. 15-9-98 and the arrear of wages was also paid from 1-3-97 to 20-9-98. Therefore the criterion laid down in the office order dated 19-9-2000, that for the purpose of granting temporary status one has to work 240 days or more in a year preceding August, 1998 and were in engagement in August, 1998.

A copy of the arrear pay slip is annexed herewith and marked as ANNEXURE-D to this application.

(viii) That the applicant begs to state that in view of the facts stated above and on the face of record, the applicant is entitled to grant of temporary status as Casual Mazdoor working under the respondent No. 3 and non-inclusion of his name in the list of persons is arbitrary and illegal.

(ix) That the applicant begs to state that as per direction of the Hon'ble Tribunal, in the judgment and order, dated 31-8-99, the applicant filed

representation, and the said representation has not yet been disposed of in terms of the judgment and order passed in O.A. No. 142/98. The applicant having worked for a considerable period as casual Mazdoor, he is, by now entitled to be regularised in the department, and non-conferring of temporary status to him may result hardship to him.

REMEDIES EXHAUSTED:

5. The applicant who is entitled to the grant of temporary status was left out of consideration and in terms of the judgment and order, dtd. 31-8-99 in O.A. No. 142/98, the applicant filed representation before the authority, which has not been considered.

MATTERS NOT PREVIOUSLY FILED OR PENDING
BEFORE THE COURT.

6. The applicant filed O.A. No. 142/98 alongwith others which was disposed of finally on 31-8-99 and there after he has not filed any application before any court.

RELIEF SOUGHT

7. Under the circumstances, the applicant prays that he should be conferred with the temporary status as recommended by the authority.

Contd....9/-

Md. Amanul Haque

INTERIM ORDERS

8. The applicant further prays that pending disposal of this application, the applicant ~~cannot~~ ^{shall not} be ousted from the service.

LEGAL GROUND.

9. The applicant states and contends that he having the requisite qualification for grant of temporary status was duly recommended by the authority for grant of such status and non-consideration of his case for the same, is arbitrary and illegal.

10. NO. OF I.P.O: 24 562933

Name of the Post office: Guwahati.

Office at which payable: Guwahati.

11. List of Annexures:

A. Office order No. 1.(40)94/CE-Asm/GHY/3710, dtd. 19-9-2000.

B. Recommendations dated 23-7-98,
^{B1} and 24.11.99.

C. Order No. E.75/Pt- &CM/CAT Case/2000-2001/20, dtd. 25th July, 2000.

D. Salary Slip .

Contd....

Md. Amanul Haque

V E R I F I C A T I O N

I, Shri Amanul Haque, aged about years, casual Mazdoor working under the Assistant Engineer (Civil), Telecom (C) Subdivision, Dhubri, the applicant abovenamed do hereby verify that the statements made in paragraphs 1, 2, 3, 4, (i, II, v, vii, ix,), 5, 6, 7, 10, 11, are true to my knowledge and those made in paragraphs 4(ii, iv, vi,) being matters of records are true to my information derived therefrom and the rest are my respectful submission before this Hon'ble tribunal.

AND I sign this application on this
25 th September, 2000 at Guwahati.

Md. Amanul Haque
S I G N A T U R E



GOVT OF INDIA
DEPARTMENT OF TELECOM OPERATIONS

দুর্য সাংস্কৃত প্রচারণা পিণ্ডান
(CIVIL WING)

O/O THE CHIEF ENGINEER(CIVIL), TELECOM CIVIL ASSAM
ZONE, 2nd FLOOR, MITRA BUILDING, ASHRAM ROAD,
ULUBARI, GUWAHATI - 781007

No. 1 (40) 94 / CE - ASM / GHY / 37/0

Dated: 12/9/2000

OFFICE ORDER

Sub : Grant of Temporary Status to Casual Mazdoors working in Civil Wing units in Assam.

In pursuance of the order No. 269-10/89-STN dated 7-11-89 and 269-13/99-STN-II dated 1-9-99 of the TCHQ New Delhi, and as per Chief General Manager, Telecom, Assam Circle, Guwahati approval contained in letter No. ESTT-9 / 12 (Civil) / 3 Dtd. 12-09-2000, Temporary Status is hereby conferred upon the following Casual Labourers who had worked 240 days or more in a year preceding August 1998 and were in engagement in August 1998, with effect from 1st September 1999, under Casual Labourers (Grant of Temporary Status) Scheme of Department of Telecommunication, 1989 as amended from time to time. This conferment of Temporary Status shall be subjected to the following conditions.

1. The casual labourer shall be termed as Temporary Mazdoor. However the conferment of Temporary Status would not involve any change in his/her duties and responsibilities.
2. The engagement will be on daily rates of pay on a need basis. He/She may be deployed anywhere within the State of Assam on the basis of availability of work.
3. Such Casual Labourer, who acquires temporary status through this order, will not be brought on to the permanent establishment unless he / she is selected through a prescribed regular selection process for Group-'D' posts. The grant of temporary status shall not confer any right to such casual labourer for his / her absorption in Group D cadre.
4. The grant of Temporary Status would entitle the Temporary Mazdoors to the following benefits :
 - a. Wages at daily rates to be calculated with reference to the minimum of the pay scale for a regular Group-'D' official (i.e. Rs. 2550) plus DA, HRA and CCA.
 - b. Benefits in respect of increments in pay scale will be admissible for every one year of service subject to performance of duty for at least 240 days (206 days in administrative offices observing 5 days' a week) in the year.
 - c. Leave entitlement will be on a Pro-rata basis; one day for every 10 days of work. Casual leave or any other kind of leave will not be admissible. They will also be allowed to carry forward the leave at their credits on their regularisation. They will not be entitled to the benefit of encashment of leave on termination of services for any reason or their quitting service.
 - d. 50% of the service rendered under Temporary Status shall be counted for the purpose of retirement benefits after their regularisation in Gr D cadre.
 - e. After rendering three years continuous service on attainment of Temporary Status, the Temporary Mazdoors will be treated or at par with the temporary Group-'D' employees only for the purpose of contribution to General Provident Fund, and would also further be eligible for the grant of Festival Advance / Food Advance on the same conditions as

True copy
BPN

R

are applicable to temporary Group-'D' employees, provided they furnish two securities from permanent Govt. Servants of the department.

f. Until they are regularised / absorbed in the Group D cadre the Temporary Mazdoors will be entitled to Productivity Linked Bonus only at rates as applicable to Casual Labourers.

5. No benefits other than those specified above will be admissible to Temporary Mazdoors i.e. Casual Labourers with temporary status.

6. Despite conferment of Temporary Status, the services of any Temporary Mazdoor can be dispensed with any time in accordance with the relevant provisions of the Industrial Dispute Act 1947. Casual Labourer with Temporary Status can also quit from service by giving one months' notice to the competent authority.

7. If a Temporary Mazdoor commits any misconduct and the same is proved in an inquiry after giving him reasonable opportunity, his services will be terminated / dispensed with. Such Temporary Mazdoor shall not be entitled to the benefit of encashment of leave on termination of service.

8. The department will have the power to make any amendments in the aforesaid conditions.

SN	Name of Casual Labourer	Father's name and Address	Presently working under the control of
1.	Sri Dimbeswar Das	Sri Rudra Ram Das, Via Mukalmua, Vill & P.O. Chanda, Dist. Nalbari (Assam)	SE(C), TCC Guwahati
2.	Sri Kandarpa Rajbonshi	Late Kalu Ram Rajbonshi, C/O N. Rajbonshi, Vill. Luit Nagar, P.O. Noonmati, Guwahati - 781020.	SE(C), TCC Guwahati
3.	Sri Bapdhan Rajbonshi	Sri Puwana Rajbonshi, Vill & P.O. Kathalbari, Dist. Nalbari (Assam)	SE(C), TCC Guwahati
4.	Sri Alhil Talukdar	Late Sri Gakul Talukdar, Vill. & P.O. Ramdia (Mazarkusi), Dist. Kamrup. Assam	SE(C), TCC Guwahati
5.	Sri Dhruba Kumar Das	Late Sri Upen Chandra Das, Vill. Bhaika Bari, P.O. Japia, Dist. Kamrup. Assam	AE(C), TCSD III Guwahati
6.	Sri Joyram Chauhan	Sri Lakhi Prasad Chauhan, Rehabri, Guwahati - 781008.	AE(C), TCSD II Guwahati
7.	Sri Bhupen Das	Late Sri Suren Das, Luit Nagar, Noonmati, Guwahati - 781020	AE(C), TCSD I Guwahati
8.	Sri Bhagaban Dutta	Late Krishna Dutta, Vill. Baragra, P.O. Hati Namati, Dist. Nalbari Assam	EE(C), TCD Guwahati

9.	Sri Anil Rajbonshi	Sri Puwana Rajbonshi, Vill & P.O. Kathinbari, Via. Baroma, Nalbari Assam.	SE(C), TS Guwahati
10.	Sri Birin Chandra Kataki	Late Sri Gondho Ram Kataki, Vill. & P.O. Kurua, Dist. Darrang Assam	AE(C), TCSD Guwahati
11.	Sri Bir Bahadur Dorjee	Late Sri Dal Bahadur Dorjee, Vill. & P.O. Kajalgaon, Dist. Bongaigaon, Assam	AE(C), TCSD Bongaigaon
12.	Sri Bhaben Das	Sri Upen Das, Vill. Ganeshtola, P.O. Hajo. (Assam)	AE(C), TCSD I Guwahati
13.	Ms Runu Devi	Sri Lohit Chandra Sarma, Vill. Poya, P.O. Bardeghali, Dist. Nalbari, Assam	EE(C), TCD Guwahati
14.	Sri Rohit Ghetri	Late Sri Kama Bahadur Chetri, Kalita Kuchi, P.O. Narengi, P.S. Noonmati, Guwahati - 781026.	Architect (Telecom) Guwahati
15.	Sri Mukut Rajbonshi	Late Sri Ramswarajbonshi, Vill. Alta, P.O. Dumnichoki, Baihata Chariali, Dist. Kamrup, Assam	EE(C), TCD Guwahati

Reel 1
Executive Engineer(HQ)
O/O CE(Civil), Guwahati.
Copy to:

1. The Chief General Manager, Telecom, Assam Circle, Guwahati for kind information with ref to No. *ESTT-9/12 CIV14/3 dt 12-9-2000*
2. GMT, Kamrup Telecom SSA, TDM-Bongaigaon SSA for information.
3. Superintending Engineer(Civil), TCC Guwahati
4. The Architect(Telecom) Guwahati.
5. AO, TCD Guwahati
6. The concerned Casual Mazdoors through their controlling officers

Reel 2
Executive Engineer(HQ)
O/O CE(Civil), Guwahati.

DEPARTMENT OF TELECOMMUNICATIONS.
OFFICE OF THE ASSISTANT ENGINEER: TELECOM CIVIL SUB-DIVISION.

DHUBRI/
No. 4/TCD.Dh/Temp. Ady/395
To

Date. 23.7.98... (89)

The Executive Engineer,
Telecom. Civil Division,
Guwahati.

Sub:- List of Mazdoor.

Ref:- Telephonic instruction from Sr. Accounts Officer, TCD,
Guwahati dated 22.7.98.

With above reference and subject kindly find the details
of daily rated mazdoor engaged in this office as below:-

1. Name of Casual Mazdoor & MD. ANAMUL HAQUE
post in which working :- against office person
2. Date from working :- 1-3-97.
3. Details of break up in 1997 = 242 days.
service till date :- 1998 = 146 days.
4. Authority of appointment Directly engaged as mazdoor
with mode of appointment :- No record (if available)
5. Present status :- Discontinued
6. If not working whether
there is any termination
order. :- No

Despatched by
FAX NO. 540322.

July 23/7/98
Assistant Engineer,
Telecom Civil Sub-Division.
Dhubri/

True copy

GOVERNMENT OF INDIA
DEPARTMENT OF TELECOMMUNICATIONS
OFFICE OF THE TELECOM DISTRICT MANAGER :::: BONGAIGAON-783380

No. 14-75/171 & CM/CAT C/c/c/2000-2001/20

Dated at Bongaigaon the 25th July 2000.

15 Annex - c

In pursuance of the Chief General Manager Telecom, Guwahati letter no. ESTT-9/12(Pt-I)/101 dated 07.07.2000, the TDM, Bongaigaon is pleased to grant TEMPORARY STATUS to the following Casual Labourers who were engaged on full time basis after 31-03-1985 and still continuing for such works under the Bongaigaon SSA where they were initially engaged and not absent for last more than 365 days continuing from the date of engagement under the Casual Labourers (Grant of Temporary Status) Scheme, 1989 as amended from time to time with effect from 01.09.1999.

The Casual labourers are hereby allotted as shown against their names below and should join the new unit within twenty days from the date of issue of this order.

Sl. No.	Name of Casual Labourers	Community	Date of birth	Date of Initial Engagement	Present Unit of working	New unit of allotment
1.	Smt. Basanti Basfore		01-01-60	09-09-83	SDE(TT)/BGN	SDE(TT)/BGN
2.	Md. Mamud.		21-05-68	01-07-89	SDE(TT)/BGN	SDE(TT)/BGN
3.	Sri Kashiram Mazumdar		01-03-61	03-10-90	SDE(TT)/BGN	SDE(TT)/BGN
4.	Sri Basanta Bebaruah		01-03-61	03-10-90	SDE(TT)/BGN	SDE(TT)/BGN
5.	Sri Nagen Rajbari		31-12-67	05-10-90	SDE(TT)/BGN	SDE(TT)/BGN
6.	Sri Prabhat Ch. Das		01-03-68	13-10-90	SDE(TT)/BGN	SDE(TT)/BGN
7.	Sri Nirmal Ch. Das		04-02-51	31-12-90	SDE(TT)/BGN	SDE(TT)/BGN
8.	Sri Uma Kanta Roy		31-10-55	31-12-90	SDE(TT)/BGN	SDE(TT)/BGN
9.	Sri Mridul Chakraborty		01-07-61	21-03-91	SDE(TT)/BGN	SDE(TT)/BGN
10.	Sri Ashok Kr. Das		01-10-66	21-03-91	SDE(TT)/BGN	SDE(TT)/BGN
11.	Sri Suraj Brahma	ST	29-06-66	06-04-91	SDE(TT)/BGN	SDE(TT)/BGN
12.	Sri Dadhira Basumatary	ST	31-05-65	08-04-91	SDE(TT)/BGN	SDE(TT)/BGN
13.	Sri Girish Ch. Das		02-07-68	01-05-91	SDE(TT)/BGN	SDE(TT)/BGN
14.	Md. Sahjahan Ali	OC	28-10-68	01-05-91	SDOP/BGN	SDOP/BGN
15.	Sri Dinesh Nath	OC	31-08-64	02-07-91	SDOT/KKJ	SDOT/KKJ
16.	Sri Rohini Barman	OC	21-10-70	02-07-91	SDOT/KKJ	SDOT/KKJ
17.	Md. Abdul Mannan Haque	OC	23-10-63	02-09-91	SDE(TT)/BGN	SDE(TT)/BGN
18.	Sri Dwipcharan Roy	OC	17-10-69	02-09-91	SDE(TT)/BGN	SDE(TT)/BGN
19.	Sri Sanjit Kr. Das	OC	29-04-72	02-09-91	SDE(TT)/BGN	SDE(TT)/BGN
20.	Md. Wazed Ali	OC	18-07-68	01-11-91	SDOP/BGN	SDOT/BGN
21.	Md. Musa Ali	OC	16-06-69	01-11-91	SDOP/BGN	SDOT/BGN
22.	Sri Biswa Ch. Devnath	OC	02-11-59	02-12-91	SDOT/KKJ	SDOT/KKJ
23.	Sri Thaneswar Brahma	ST	21-01-61	01-01-92	SDE(TT)/BGN	TDM office/BGN
24.	Sri Bhumidhar Roy	MOBC	18-01-67	01-01-92	SDOT/BGN	SDOT/BGN
25.	Sri Tapan Dey	OC	01-01-72	01-07-92	SDOP/BGN	SDOP/BGN
26.	Sri Jetha Ram Balmiki	SC	13-09-75	01-07-92	SDEP/GP	SDEP/GP
27.	Sri Bhajan Das	SC	28-11-58	01-09-92	TDM/BGN	TDM office/BGN
28.	Sri Dwijen Singha	MOBC	28-09-64	01-09-92	SDOP/BGN	TDM office/BGN
29.	Sri Tapan Ch. Das	SC	15-06-71	01-11-92	TDM/BGN	TDM office/BGN
30.	Sri Shambhu Das	OC	31-07-67	01-01-93	SDOT/NBR	SDE(CDOT)/NBR
31.	Md. Tarik Ali	OC	20-11-68	01-01-93	SDOT/NBR	SDOT/NBR
32.	Sri Niranjan Medhi	OC	31-12-68	01-01-93	SDOT/NBR	SDOT/NBR
33.	Sri Gopal Das	OC	11-02-72	01-01-93	SDOT/NBR	SDE(CDOT)/NBR
34.	Smt. Rina Basfore	SC	01-07-73	01-01-93	SDE(TT)/BGN	SDE(TT)/BGN
35.	Sri Khagen Nath	OC	31-12-70	25-01-93	SDOT/KKJ	SDOT/KKJ
36.	Sri Lohan Deka	OC	30-04-72	01-04-93	SDOT/NBR	SDE(CDOT)/NBR
37.	Sri Ganesh Das	OC	30-11-71	01-07-93	SDOT/BPRD	SDOT/BPRD

Contd..... P-2

True copy
BGB

Sl. No.	Name of Casual Labourers	Community	Date of birth	Date of initial Engagement	Present Unit of working	New unit of allotment
38.	Sri Nripen Ch. Rabha	ST	01-01-72	01-09-93	SDOT/BPRD	SDOT/BPRD
39.	Sri Birendra Singh	OC	05-02-72	25-09-93	TDM/BGN	TDM office/BGN
40.	Sri Kedar Roy	OC	10-02-69	01-10-93	SDOT/KKJ	SDOT/KKJ
41.	Md. Kader Ali	OC	19-02-79	01-10-93	SDOT/BGN	SDOT/BGN
42.	Sri Bhupanjoy Sangma	ST	11-12-73	01-12-93	SDOP/BGN	SDOP/BGN
43.	Sri Dibakar Majumdar	SC	20-09-68	01-01-94	SDOP/BGN	SDOP/BGN
44.	Sri Shiv Shankar Rai	OC	07-01-71	01-01-94	SDOT/NBR	SDOT/NBR
45.	Md. Badrul Ali	OC	31-12-71	01-01-94	SDOT/NBR	SDOT/NBR
46.	Sri Jogen Ch. Boro	ST	31-10-69	01-02-94	SDOT/NBR	SDOT/NBR
47.	Md. Baharul Islam	OC	26-10-74	01-02-94	SDOT/BGN	SDOT/BGN
48.	Md. Lal Miah	OC	21-03-74	01-08-94	SDOT/DU	SDOT/DU
49.	Miss Sikha Bhattacharjee	OC	19-04-68	01-09-94	SDOT/DU	SDOT/DU
50.	Sri Sairughna Paul	OC	01-02-72	01-09-94	TDM/BGN	TDM office/BGN
51.	Sri Dayaram Roy	MOHC	05-01-72	21-11-94	SDOP/BGN	SDOP/BGN
52.	Md. Mozibar Rahman	OC	01-12-63	01-12-94	SDOT/DU	SDEP/GP
53.	Sri Bhola Das	OC	15-03-71	01-01-95	SDOT/BGN	TDM office/BGN
54.	Sri Dikp Kr. Paul	OC	04-03-77	14-01-95	SDOT/KKJ	SDEP/GP
55.	Sri Dulal Ch. Kalita	OC	08-05-71	01-03-95	SDOT/DU	SDOT/DU
56.	Sri Kamal Basfore	SC	03-02-73	01-03-95	SDOT/NBR	SDE/(CDOT)/NBR
57.	Sri Janaklal Brahma	ST	11-08-76	01-03-95	SDOT/KKJ	SDOT/KKJ
58.	Sri Upendra Singh	OC	10-01-76	20-03-95	TDM/BGN	TDM office/BGN
59.	Sri Sujanya Prasad Rabha	ST	01-01-73	21-03-95	SDOP/BGN	SDOP/BGN
60.	Sri Boluram Das	OC	30-08-71	01-04-95	SDOT/BPRD	SDOT/BPRD
61.	Md. Sahjan Khan	OC	01-07-72	01-04-95	SDOT/BPRD	SDOT/BPRD
62.	Md. Abdul Latif	OC	30-01-77	01-04-95	SDOT/BGN	SDOT/BGN
63.	Sri Kumar Singh	OC	12-04-73	01-05-95	SDOT/BPRD	SDOT/BPRD
64.	Sri Dhajen Boro	ST	26-07-74	15-05-95	SDOP/BGN	SDOP/BGN
65.	Sri Sona Basfore	SC	17-05-74	01-06-95	SDOT/DU	SDOT/DU
66.	Sri Bhulu Kr. Ghosh	OC	08-01-69	01-08-95	SDOT/DU	SDOT/DU
67.	Sri Nirod Ch. Roy	OC	03-03-78	01-12-95	SDOT/DU	SDOT/DU
68.	Sri Mridul Das	OC	04-08-75	01-01-96	SDOP/BGN	TDM office/BGN
69.	Md. Mohibul Haque	OC	21-11-75	01-01-96	SDOT/DU	SDOT/DU
70.	Md. Nur Islam	OC	01-10-74	01-02-96	SDOT/BPRD	SDOT/BPRD
71.	Md. Abdul Baten	OC	17-03-77	01-03-96	SDOT/BGN	SDOT/BGN
72.	Smt. Daibaki Devi Roy	OC	21-02-75	01-06-96	SDOT/DU	SDOT/DU
73.	Md. Mazidur Rahman	OC	01-12-76	01-06-96	SDOT/DU	SDOT/DU
74.	Sri Chandan Sarkar	SC	10-02-73	20-06-96	SDOP/BGN	SDOP/BGN
75.	Md. Mohimuddin Sheikh	OC	31-12-78	01-07-96	SDOT/BGN	SDOT/BGN
76.	Miss Babiya Dey	OC	12-08-74	15-07-96	SDOT/KKJ	SDOT/KKJ
77.	Sri Biswajit Das	OC	24-10-78	01-11-96	SDOP/BGN	TDM office/BGN
78.	Sri Ananta Nath	OC	31-07-74	01-05-97	SDOT/BPRD	SDOT/BPRD

(U. C. Deori)
 Divisional Engineer (P & A)
 O/o Telecom District Manager
 Bongaigaon-783380

Contd..... P-3

DEPARTMENT OF TELECOMMUNICATIONS

ACE-2 A/c No. 8

(See Rule-115 of P & T FHB Vol-III Part-
B 8 Imprest T 4 Bill of Exchange)

Imprest Tang Atv. Bill of M. M. Hoque, AE(1) for 199 8-77
Working Expenses

1 Date	2 Receipts Rs.	3 Receipts Cheque Number	4 PARTICULARS	5 Voucher Number	6 Expenditure Rs.	Allocation and details of Estimate P.
23-11-98	9578/- 00	By SMO R.P. 3585 dt/dt 13/11/98	Received from R.D. via S/no. 51(53) E.H.D/98-99/ 1158 dt/dt 11-11-98	(1)		Certified that the amount deposited by me on date and found balance nil in hand.
23-11-98			Fair to Mr. Amanul Haque, DRB on account of arrear of wages from 1-3-97 to 20-9-98 as per D.O.T's letter no. 269-11/90-STN-II dt/dt 15-9-98.		9578/- 00	Amount paid to the person actually engaged for office duties.
						<i>Signature</i> T 23/11/98 Assistant Engineer (C) Tircom Civil Sub-Division District _____

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ANNEXURE - C

VERIFICATION OF RECORDS OF CASUAL LABOUR IN ASSAM TELECOM CIRCLE, GUWAHATI
REF :- HON'BLE CAT, GUWAHATI BENCH DECISION DATED - 31 -8- 1999.

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PHOTOGRAPH TO
BE SIGNED BY
THE CASUAL
MAZDOOR IN PRE
SENCE OF THE
COMMITTEE.

1. Name of applicant Casual Mazdoor : Md. Anamul Haque.
2. O/A No. if the labourer has gone to court : OA 142/98
3. Father's name & address : Md. Azimuddin Ahmed, VII- Bahmolla, P.O. Bahmolla, SBI- Darrang, Assam.
4. Dt. of birth : 01-01-78
5. Age as on 01-8-1998 : 20-years - 2-months - 0.days.
6. Dt. of initial engagement : March 97 Mode of Selection : Directly by AE, TCSO, Dhubri
(Through Employment XGE or any other method)
7. Nature of duty performed : Office Peon.
8. Present status of the mazdoor : Casual Mazdoor (Daily rated)
9. Specimen signature of the mazdoor : Md. Anamul Haque.
10. Engagement particulars from the date of initial engagement : (As per attached sheet) till 01-8-1998.
11. Recommendation of the Committee whether Casual labourer should be granted
Temporary Status or not keeping in view guide lines
12. Recommendation of the SSA Head/Unit :

Circle Office Member - C.A.O/ S.S.A / E.E(H/Q).